

- (7) In case of companies registered under the M.R.T.P. Act, they are advised to ensure that the requisite approval under the M.R.T.P. Act has been obtained before making an application to the Controller of Capital Issues.
- (8) To finance the Capital cost of the project, the capital structure should be such that an equity debt ratio of 1:2 is considered fair and reasonable. In case of capital intensive industries, a higher equity debt ratio can be considered on merits of each case.
- (9) An equity preference ratio of 3:1 is normally permitted.
- (10) The rate of dividend on preference shares should be within the ceiling as notified by the Controller of Capital Issues from the time to time.
- (11) No premium is allowed in respect of a new company making its first issue of shares.
- (12) There should be satisfactory underwriting arrangements in respect of new issues and the names of underwriters together with the amounts underwritten should be indicated in the application, except in case of "Right Shares".
- (13) No company is expected to make an allotment of shares to non-residents except with the prior approval in writing of the Government of India or Reserve Bank of India and a copy of such approval should be attached to the application if the shares are proposed to be allotted to non-residents.
- (14) If any firm allotment is intended to be given in favour of the public financial institutions the particulars thereof should be furnished in the application.
- (15) Any arrangement reached by the company or Commitment made prior to the issue of capital which has a significant impact on the capital, the same may be disclosed along with the application.
- (16) A certificate duly signed by the Secretary and or Director of the company stating that the information furnished is complete and correct be annexed to the application. Similarly, a certificate from the Auditors of the company stating that the information in the application has been verified by them and is found to be true and correct to the best of their knowledge and information, be furnished.

[English]

Shifting of Electric Loco shed, Kazipet (AP)

5213. DR. T. KALPANA DEVI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to shift the proposed electric local shed from Kazipet junction of Warangal district of Andhra Pradesh to Chertapalli area nearer to Hyderabad; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE

MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Presently, there is no sanctioned work of setting up Electric Local Shed at Kazipet.

(b) Does not arise.

[Translation]

Import and Export of edible Oil.

5214. **SHRI BALWANT SINGH RAMOOWALIA:**
SHRI DINESH GOSWAMI:
SHRI HARIHAR SOREN:

Will the Minister of COMMERCE be pleased to state:

(a) whether the edible oils and their products were exported during the current oil year (November-October) as the previous oil years;

(b) if so, the quantity and value of edible oils and their related products exported vis-a-vis targets laid during the last three years and proposed to be exported in 1989-90; separately;

(c) whether the edible oils are also imported in large quantity in the country

every year;

(d) if so, the details thereof and the names of the edible oils and the value thereof imported this year separately; and

(e) how the edible oils being exported and those being imported are different and the reasons for such exports and imports?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DASMUNSI): (a) and (b). The figures of exports of edible oils and their products are maintained on financial year instead of oil year basis. Data are available upto 1987-88. The quantity and value of edible oils and their products exported during 1985-86 to 1987-88 are given in statement- 1 below. Not being major items of export targets are not laid down.

(c) Yes, Sir.

(d) The quantity and value of edible oils imported by the State Trading Corporation of India Ltd., during 1988-89 are given in statement II below.

(e) Since data on export of edible oils during 1988-89 is not yet available, this comparison is not possible at present.